

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 14 MAY 1993

APPLICATION NO(s). 515/1993

Applicant(s)

D.Lingappa Naik
To

Versus

The Chief Post Master General,
Karnataka Circle, Bangalore.

1. D.Lingappa Naik,
S/O Sh D.Devappa Naik,
Post Master,
Head Post Office,
Chickmagalur - 577 101
2. The Chief Post Master General,
Karnataka Circle,
Bangalore - 560 001
3. Shri A.R.Holla, Advocate,
3, II Floor, Sujatha Complex,
I Cross, Gandhinagar,
Bangalore - 560 009

Respondent(s)

SUBJECT:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore Bench
Bangalore.

Please find enclosed herewith a copy of the ORDER/
REVIEW ORDER passed by this Tribunal in the above said
application(s) on --14-05-1993--

[Signature]
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*
Delivered (1st)
Dept. Registrar
14/5/93
(14/5/93)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

DATED THIS FOURTEENTH DAY OF MAY, 1993

Present: Hon'ble Shri V.Ramakrishnan, Member (A)

APPLICATION NO.515/1993

D.Lingappa Naik,
S/o D.Devappa Naik,
Aged 46 years,
Working as Post Master H.P.O.,
Chickmagalur-577 101.

(Shri A.R.Holla - Advocate)

...Applicant

Versus

The Chief Post Master General
Karnataka Circle,
Bangalore - 560 001.

...Respondent

This application filed under section 19
of the Administrative Tribunals Act, 1985 having come
up before this Tribunal for admission Hon'ble Shri V.Rama-
krishnan, Member (A) made the following:

O R D E R

Heard Shri A.R.Holla for the applicant. It
is seen that the applicant has submitted a representation
on 27.4.1993 to the Chief Post Master General, Karnataka
Circle, praying for cancellation of the transfer order.
The Chief Post Master General is directed to dispose of

the representation within two weeks from the date of receipt of this order. Shri A.R. Holla contends that the guide lines laid down for effecting rotational transfer have not been adhered to in the present case. It is needless to mention that the concerned authority should confirm to the relevant guide lines while taking action in such cases.

2. With the above observations the matter is disposed of. No costs.

Sd/-
MEMBER (A)

TRUE COPY

Gaja

D. R. Jayaram 14/5/93
DEPUTY REGISTRAR (JUL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

DATED THIS FOURTEENTH DAY OF MAY, 1993

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APPLICATION NO.515/1993

*Copy received
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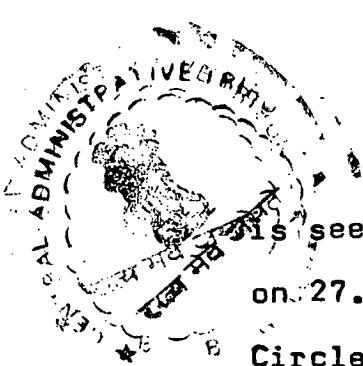
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SBL
MEMBER (A)

TRUE COPY

Gaja

20th May 1983
DEPUTY REGISTRAR (L)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

My